

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW**

Original Application 332/00037/2020

This, the 07th day of February, 2020

The Hon'ble Mr. Devendra Chaudhry, Member(A)

Ankit Yadav, aged about 22 adopted son of Late Shri Deshraj, Resident of- Village- Pure Makrahan, PO- Aihar, Thana- Lalganj, Dalmau, Raebareilly.

....Applicant

By Advocate Sri Sudhanshu Srivastava for Sri Praveen Kumar.

VERSUS

1. Union of India, through the General Manager, Modern Coach Factory, Raebareilly.
2. The Chief Personnel Officer, Modern Coach Factory, Lalganj, Raebareilly.
3. The Deputy Chief Engineer, Rail Coach Factory, Lalganj, Raebareilly.

....Respondents

By Advocate: Shri Ashutosh Pathak

ORDER (ORAL)

Delivered by:

Hon'ble Mr. Devendra Chaudhry, Member-A

Heard the Learned Counsel for both the parties.

2. By this Original Application, the Applicant has prayed direction to the respondents to consider the claim of the applicant for grant of compassionate appointment and in this regard, the applicant has preferred representation dated 11.04.2018 (page-33 of the paper book) to the respondents which has not yet been decided.

3. Learned Applicant Counsel has submitted at this stage that the interest of justice would be served if a direction may be given to the respondents to decide the said representation within a stipulated time period. Learned Respondent Counsel has no objection.

4. Accordingly, this OA is disposed of at the admission stage itself with direction to the Respondents/Competent Authority to decide the representation dated 11.04.2018 by reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. It is made clear that nothing commented on the merits of the case. There shall be no order as to cost. 1

(Devendra Chaudhry,
Member (A))

JNS